

FORM B
PUBLIC ANNOUNCEMENT
Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF BHADRAVATI BALAJI OIL
PALMS LIMITED

S. No.	Particulars	Details
1	Name of corporate debtor	Bhadravati Balaji Oil Palms Limited
2	Date of incorporation of corporate debtor	26 th December 1991
3	Authority under which corporate debtor is incorporated /registered	ROC-Bengaluru
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA1991PLC012655
5	Address of the registered office and principal office (if any) of corporate debtor	No. 8, Karehalli, B H Road, Bhadravathi, Karnataka, 577 245
6	Date of closure of Insolvency Resolution Process	28 st September 2018
7	Liquidation commencement date of corporate debtor	31 st October 2023 (order uploaded on 9 th November 2023)
8	Name and registration number of the insolvency professional acting as Liquidator	MV Sudarshan IBBI/IPA-002/IP-N00561/2017-2018/ 11707 (AFA valid up to 06-11-2024)
9	Address and e-mail of the Liquidator, as registered with the Board	984/13, 8 th Main, Girinagar II Phase, Bangalore - 560085 Email: sudarshan.mv@outlook.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: 984/13, 8 th Main, Girinagar II Phase, Bangalore - 560085 Email for submission of claims and correspondence: liquidator.bbopl@gmail.com
11	Last date for submission of claims	Claims as on 31 st October 2023 to be filed before 9 th December 2023

Notice is hereby given that the National Company Law Tribunal, Bengaluru bench has ordered the commencement of liquidation of the **Bhadravati Balaji Oil Palms Limited** on 31st October 2023 under section 33 of the Code (Order copy uploaded on 9th November 2023).

The stakeholders of Bhadravati Balaji Oil Palms Limited are hereby called upon to submit their claims with proof on or before 9th December 2023 to the Liquidator at the address mentioned against item No.10.

MV Sudarshan



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The relevant forms to file claims may be downloaded from <https://ibbi.gov.in/en/home/downloads> under - Forms under the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of Liquidator:

MV Sudarshan

MV Sudarshan

Date: 10th November 2023

Place: Bangalore

